

**Ct. Case No.22/19**  
**DLCT11-000985-019**  
**DoE vs. M/s Lara Project LLP & Ors.**

*The matter was listed for hearing on 16.4.2020. The matter was adjourned to 16.5.2020, 16.6.2020, 15.7.2020 and thereafter, for today i.e. 18.8.2020 through various orders of adjournment of cases en bloc in view of suspension of the regular functioning of courts on account of spread of pandemic COVID-19.*

*Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App. in view of the Order No.Power/Gaz./RADC/2020/E-8959-9204 dated 16.08.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.*

18.8.2020 **(Proceeding through VC on CISCO WEBEX)**  
Present: Sh. Atul Tripathi, Learned SPP for the DoE.  
Sh. Harender Yadav, AR for A-1 M/s Lara Project LLP.  
A-2 Smt. Rabri Devi through VC with Sh.Naveen Kumar, Advocate.  
A-3 Tejashwi Prasad Yadav through VC with Sh. Varun Jain, Advocate.  
A-4 Lalu Prasad Yadav and A-9 Rahul Yadav through Ms. Smrithi Suresh, proxy counsel for Ms. Tarannum Cheema, learned counsel for A-4 Lalu Prasad Yadav and A-9

Rahul Yadav.  
A-5 Smt. Sarla Gupta and A-6 Prem Chand Gupta through VC with Sh. R. K. Handoo, Advocate.  
A-7 Gaurav Gupta through VC with Sh. Varun Jain, Advocate.  
A-8 Nath Mal Kakrania through VC with Sh. Nikhil Fernandez, Advocate.  
A-10 Vijay Tripathi through VC with Sh. Aditya Chaudhary, Advocate  
A-11 Deoki Nandan Tulshiyani through VC.  
None for A-12 M/s Sujata Hotels.  
None for A-13 Vinay Kochhar and A-14 Vijay Kochhar.  
A-15 Rajiv Kumar Rehan through VC.  
Sh. Madhav Khurana, learned counsel for A-15 and A-16 M/s Abhishek Finance(Pvt.) Ltd.

The Reader has informed that Sh. Akhilesh Singh, learned counsel for A-1 M/s Lara Project LLP has telephonically informed that he is unable to appear through VC due to connectivity issue.

It is informed that A-4 Lalu Prasad Yadav, who is on bail in this case, is presently undergoing sentence in some other case and is in Central Jail, Ranchi.

Since the matter is at the stage of Charge, personal appearance of A-4 Lalu Prasad Yadav is being dispensed with today through Ms. Simrithi Suresh, who is appearing for Ms. Tarannum Cheema, learned counsel for A-4 Lalu Prasad Yadav. His presence through VC will be sought once the regular functioning of Courts is resumed.

Sh. Varun Jain appeared for A-7 and submits that he will be filing his vakalatnama on behalf of A-7. Let scanned copy of the Vakalatnama be filed on official e mail of the court *readercbi09radc@gmail.com* and the original be filed in the court as and when regular functioning of Courts is resumed. No adverse order is being

passed against A12, 13 and A14 for non appearance in view of *Order No.Power/Gaz./RADC/2020/E-8959-9204 dated 16.08.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.*

Ld. Counsel for A-6 has submitted that an SLP has been filed by A-6 before the Hon'ble Supreme Court vide SLP (Criminal) No.8156/2019 wherein there is a direction not to frame Charge. Ld. Counsel to file the copy of the order of Hon'ble Supreme Court on the official e-mail ID of the court as mentioned above.

In view of the above, let the matter be listed for **22.9.2020** for further appropriate directions.

*The Digitally signed order is being sent to Sh.Brijesh,Reader of the Court on E-mail ID of the court [readercbi09radc@gmail.com](mailto:readercbi09radc@gmail.com) with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch,RADC for uploading on Official Website.*

**(AJAY KUMAR KUHAR)**  
**Additional Sessions Judge/  
Special Judge, (PC Act),  
CBI-09 (MPs/MLAs Cases),  
RADC, New Delhi: 18.8.2020 (SR)**